ANNEXURE -5

Name of Corporate Debtor: M/s Albanna Engineering (India) Private Limited List of stakeholders as on: Jan 6,2022 (updated upto June 30,2025)

List of Operational creditors (Government Dues)

Amount (Rs) **Details of Claims** Details of Claimant Received Details of Claim Admitted Amount of Amount % share in any Whether of claim Amount of Nature of total amount Amount of claim Date of Amount of mutual SI no Dept Govt Amount of Claim Related contingent under Remarks Receipt claim admitted Claim of claims rejected dues Party claim verificati admitted which on may be set off **Employees State** Insurance ESI contribution ESI 49,055 10-12-2021 3,40,115 No 0.1% 0 2,91,060 0 Note 1 Corporation, SRO +interest Ernakulam Income Tax 23-12-2021 68,06,142 68,06,142 TDS +Interest 13.0% 0 0 Note 2 Income Tax No 0 Dept,Kochi - TDS Works Contract -3 Kerala State Tax Kerala State GST 04-01-2022 1,43,99,584 1,43,99,584 GST dues 27.6% 0 0 Note 3 No 0 Officer 4 STO-TPS Kakkanad Kerala State GST 27-09-2024 1,85,92,056 46,01,994 FY 1516 Works contract No 8.8% 0 1,39,90,062 0 Note 4 19,30,76,759 5 (a) Service Tax Order 13-03-2023 21,58,60,920 2,27,84,161 Service Tax dues 43.7% 0 0 Note 5 Service Tax late fees . Service Tax late fees, Order 5 (b) 13-03-2023 25,11,62,162 35.55.624 No 6.8% 0 24,76,06,538 0 Note 5 interest & penalty interest & penalty CENTRAL GST -84,20,034 6 Service Tax 05-01-2022 Service Tax dues No 0.0% 0 0 84,20,034 0 Note 6 Show Cause Notice 7 Dy Comm - Works Kerala State GST 29-09-2022 5,96,23,334 Asst order works contr. No 0.0% 0 5,96,23,334 0 Note 7 Contract (FY1617) 57,52,04,347 5,21,96,560 52,30,07,787

Less pro rata distributed in Liquidation 76,85,994

Balance 4,45,10,566

Note 1: Rs. 2,91,060/- provisional amounts claimed has been reduced from claim and balance amount settled pro rata @ 45%

Note 2: Settled pro rata @ 45% for Rs. 30,62,000

Note 3 : CA(IBC)/05/KOB/2023 claim accepted subject to receipt from M/s BPCL based on final invoice due to holding company . Under NCLAT Chennai appeal now

Note 4: KVAT Modified order: 32072000387/2015-16 dt. Sept 27,2024. Only 50% of principal amount was paid as per KVAT AMNESTY Scheme

Note 5: Order issued on Mar 13,2023 in the 16 month of Liquidation against the show cause notice issued in Jan 2021. Interest claim accepted of Rs. 35.55 lacs is provisional.

Note 6: Claim relates to holding company of CD

Note 7: Hon NCLT Kochi order IA(IBC)/01/KOB/2023 dt Sept 11,2023. Under NCLAT Chennai appeal now

Note 8: EPFO claim of Rs. 300,972/- has been regrouped with Liquidation costs as per CA(AT)/INS/351/2024 dt. Oct 17,2024 -NCLAT Chennai since treated as PF costs and outside the Liq estate